## CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

## O.A.No.1714/2016

# Dated Monday, the 23<sup>rd</sup> day of September, 2019 PRESENT

## Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member	
V. Arumugam	
Sub-Inspector of Police	
(under Suspension)	
Orleanpet Police Station	
residing at Nadu Street	
Kanaga Cheety Kulam	
Oulgaret Commune	
Puducherry.	Applicant
By Advocate Mr. R. Ganesan	
Vs	
1. Union Territory of Puducherry	
Rep. by the Chief Secretary	
Puducherry.	
2. The Director General of Police	
Puducherry.	
3. The Inspector General of Police	
Puducherry.	Respondents
By Advocate Mr. R. Syed Mustafa	

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## (Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

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When the matter is called, learned counsel for the applicant is not present. Learned counsel for the respondents is present and ready for arguments. It seems that even though the matter is posted under the caption "For Dismissal", the counsel for the applicant is not present which shows that the applicant is not interested in prosecuting the case.

2. Accordingly, OA is dismissed for default.

(T.JACOB) MEMBER (A) (P.MADHAVAN) MEMBER (J)

M.T. 23.09.2019